

FORM A
PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF
DUNCANS INDUSTRIES LIMITED

RELEVANT PARTICULARS		
1.	Name of the Corporate Debtor	Duncans Industries Limited
2.	Date of Incorporation of Corporate Debtor	12/06/1994
3.	Authority under which Corporate Debtor is incorporated/registered	Registrar of Companies, Kolkata
4.	Corporate Identity Number of Corporate Debtor	L28113WB1994PLC063452
5.	Address of the registered office and principal office of corporate debtor, if any	Duncan House, 2 nd Floor, 31 Netaji Subhas Road, Kolkata - 700001
6.	Insolvency commencement date in respect of corporate debtor	19/11/2019
7.	Estimated date of closure of insolvency resolution process	18/05/2020
8.	Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional	Name : Tuhin Kumar Chatterjee Registration No.: IBBI/IPA-002/IP-N00663/2018-2019/12108
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	5A , Sree Mohan Lane, Kolkata -700026 Email: tuhinkc2@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	5A , Sree Mohan Lane, Kolkata -700026 Email: tuhinkc2@gmail.com
11.	Last date for submission of claims	03/12/2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13.	Names of Insolvency Professionals identified to act as Authorised	Not applicable

Tuhin Kumar Chatterjee
Insolvency Professional
Regn. No
IBBI / IPA-002 / IP-N00663/
2018-19/12108

Tuhin Kumar Chatterjee

	Representative of creditors in a class (Three names for each class)	
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench has ordered the commencement of a corporate insolvency resolution process of Duncans Industries Limited on 19/11/2019.

The creditors of Duncans Industries Limited, are hereby called upon to submit their claims with proof on or before 03/12/2019 to the interim resolution professional at the address mentioned **against entry No. 10**.


The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA – Not applicable.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 21/11/2019
Place: Kolkata

Tuhin Kumar Chatterjee
Interim Resolution Professional
Reg. No.: IBBI/IPA-002/IP-N00663/2018-2019/12108


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